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**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, AT HYDERABAD.**

CA No. 57/2(41)/HDB/2016

Date of Order: 19.10.2016

Between:

1. Amphora Software Private Limited,
Having its Registered Office at
D.No. 1-8-301-303, Suite # 403-406A,
4th Floor, Ashoka My Home Chambers,
S.P. road, Opposite Anand Theatre,
Secunderabad-500003

... Applicants

AND

Registrar of Companies, Andhra Pradesh and Telangana,
At Hyderabad

...Respondent

Counsel for the Applicants:

None

CORAM:

Hon'ble Mr. RAJESWARA RAO VITTANALA, MEMBER (JUDL)

Hon'ble Mr. RAVIKUMAR DURAISAMY, MEMBER (TECH)

ORDER

(As per Rajeswara Rao Vittanala, Member (Judicial))

1. This application was initially filed before the Hon'ble Company Law Board, Chennai Bench, Chennai. Upon the constitution of



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NCLT Bench at Hyderabad Bench for the cases pertaining to the States of Andhra Pradesh and Telangana, the case is transferred to Hyderabad Bench. Hence, we have taken the case on records of NCLT, Hyderabad Bench and deciding the case.

2. The present Company Application No. 57/2(41)/HDB/2016 has been filed by the Applicant U/s 2(41) of the Companies Act, 2013 by praying the Tribunal to allow the continuance of financial year of the Company from 1st January to 31st December.
3. The present application is listed before this bench on 26.08.2016, 28.09.2016, 07.10.2016 and 19.10.2016. The listing of the cases on NCLT, Hyderabad is being uploaded on website of NCLT, Hyderabad Bench. This bench also issued registered Letter No. CA.57/2(41)/HDB/2016 dated 28.09.2016 to Amphora Software Private Limited and Sh. D.S.M. Ram, PCS intimating about the listing of case on 07.10.2016. None appeared for the Applicants. The record discloses that the Bench Officer of CLB, Chennai has addressed a letter No. Misc/CLB/CB/2015 dated 1.5.2015 to Shri D.S.M Ram, PCS by pointing out several defects in the application and advised him to comply with the defects so as to enable the Office to post



the case before the Bench for hearing. This Bench also issued notices as stated above to the Applicant and to the PCS. It appears that the Applicant is not interested to prosecute the case

4. In view of the above circumstances, we dismiss the CA No.57/2(41)/HDB/2016 for default.

Sd/-

RAVIKUMAR DURAISAMY
MEMBER (TECH)

Sd/-

RAJESWARA RAO VITTANALA
MEMBER (JUDL)

V. Annapoorna
V. ANNA POORNA
Asst. DIRECTOR
NCLT, HYDERABAD - 68